

addressed and requested to complete the view of cases of life convicts in the light of the judgement of the Supreme Court without further delay.

12.33 hrs.

**BUSINESS ADVISORY COMMITTEE**  
(Forty-Sixth Report)

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND  
WORKS AND HOUSING (SHRI BUTA  
SINGH) :** I beg to move the follow-  
ing:—

“That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 26th July; 1983.”

**MR. DEPUTY-SPEAKER :** The question is :

“That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 26th July, 1983.”

*The motion was adopted.*

12.34 hrs.

**ELECTION TO COMMITTEE**  
(Committee on Official Language)

**THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI NIHAR RANJAN LASKAR) :**  
I beg to move :

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Gargi

Shankar Mishra resigned from the Committee.”

**MR. DEPUTY-SPEAKER :** The question is :

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Gargi Shankar Mishra resigned from the Committee.”

*The motion was adopted.*

12-35 hrs.

**MATTERS UNDER RULE 377**

- (i) Need for Clearance of Third and Fourth Units of Raichur Thermal Power Project by Central Government to overcome power shortage in Karnataka.

**SHRI B.V. DESAI (Raichur) :**  
Sir, the third and fourth units of the Raichur Thermal Power Project in Karnataka which was promised by the Centre to clear it early, has been considerably delayed by the Centre. The State Government, in the absence of it, is facing great power shortage and also the State is being put to great inconvenience due to the irregular monsoons.

I would like to state that the State of Karnataka for the last two years has been facing great shortage of power and drought conditions. The neighbouring States of Maharashtra, Andhra and even Kerala have not provided sufficient power to the State to meet its needs, so much so the State had to impose power cut to the extent of 100 per cent.

If the decision of the Central Go-